PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30.06.2021

		Ti .		Disposal	during the	quarter year		Total		of cases in ts Reserve		na	
Description of cases	Cases pending at the beginning of the half year	Institution during the half year	At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constit ution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the half year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)												10	24
a) Civil suits		- Marian											
b) Admiralty suits													
2. Testamentary and intestate suits									1				
3.Insolvency Cases							× 1						
4. Liquidation Cases													
5. Chartered Accountant Act, 1949					-								
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a)Service matter	34	07		08				08	/22			200	33
b) Land Reforms													
c) Labour Laws													
d) Others	80	22	-	10	09			19					83
Banking Regulation Act, 1949	- Designation	EGISTRAR (J											

Assistant registrar High Court of Sikkin

urt of Sikkim Jangtok

b) Execution, transferred and							T	1		Γ	T	
interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company petition & Application												
a) Petitions						1200			×			
b) Application in Petitions											4	
c) Applications in liquidation proceedings												
d) Application in company appeals												
e) Matter transferred U/S 455(3) of the Companies Act												
10. Income Tax References and applications												-
11. Sales Tax References and application									1			
12. Other Direct and indirect Tax References and applications						=						
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications							1,00					
13. Petitions Under Indian Arbitration Act	03	03	220	01	120			01		 		05
14. Matrimonial Cases and Reference	30000000											
a)Matrimonial Suits/Cases		E41	420							 942		
b)Matrimonial References							14301					
c)Petitions Under Section 24 of the Hindu Marriage Act		-1										. 545-44
15. Land Acquisition Reference								30 - 30				
16. Election Petitions and Applications												
a) Election Petitions							1001					
b)Applications in Election Cases												
17.Insurance Act, Reference & Applications	-OUF	TOFE	-1 h									
Prepared by:	79	文	COLUTY	REGISTR	AR (Judio							

Assistant registrar High Court of Sikkim Gangtok i gh Court of Sikkim Gangtok

18. Motions													
a) Motion for sanction of prosecution											a e		
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions				-					**				
	01	01	_	01	12 <u>—</u> 1	<u>_</u>		01					
d) Cross objections	- 01	01		1 01		_	_	OI.				200	01
	02	01	44	_				117000		0.00	0.00	44900	-00
e) Transfer Petition (Civil)	01			01									03
f) Applications for leave to sue as indigent person	01	-	**	01	-		(-11	01					
g) Execution application on the original side		2											
h) Special Cases under Order XXXVI of	- 		 -	1991	-					152			
Ćivil Procedure Code 1908			07.		1								
i) Applications under Court Fees Act,		-5	OKI OK	0									
Regarding valuation of Estate		H	A PARTY OF	* Ve	11.0	GISTRAR (Jud							

Assistant Registrar High Count of Sikkim Gangtok Ver High Court of Sikkim

j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)										
k) Petitions Application for										
i) Injunction in Original Proceedings					*					
ii) Appointment of Receivers in Original Proceeding										
Petitioner for correction of typographical error in Judgments/Orders	<u>99</u> 2	01		01	<u> </u>		 01	 	 	-
20. TOTAL	121	34		21	09		 30	 	 	125
ORIGINAL SIDE (CRIMINAL)	3.0.00									
21. High Court Sessions										
22. Writ Petitions										
a) Relating to Investigation or Trial of Criminal cases	01	01	1.0			2	 22	22	 	02
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973										
24. Criminal Contempt, under the Contempt of Courts Act		22 H					 	 	 _	
25. Others										
a) Transfer Petition (Crl.)										
	225	<u></u>	229			22		 	 	
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	01 1.	02		01		ORTORO	 01	 		02

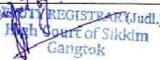
Assistant Registrar High Count of Sikkim Gangtok Cangtok

26. TOTAL	02	03		01				01	440			**	04
27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters) <u>44</u> .	02					-	1	21				02
b) Land reforms including land ceiling													
c) Labour laws											0		
d) Other	05	01		01	03*			04	**		-		02
28. Letters patent Appeals													
29. First Appeals from	10.00												
a) Original Side													
b) Judgments	30	01		01	02		1 22	03					28**
c) Orders	03	01	()	01		9 ()		01					03
30. Second Appeals from Judgment	19	01	1,22,1	22	<u> </u>								20
31. Miscellaneous First Appeals from											/ ·		
a) Original Side													
b)Judgment													
c) Orders													
32. Miscellaneous Second Appeals from									- 5.01				
a)Judgment												La complete de	
b) Orders													
33. Revision Petitions	07	01		04	-	<u> 184</u>	1	04			22		04
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a)City Civil Court Appeals										ALC: NO.			F1031100
b) Review of Judgments	01	01	5240	01	01		220	02	7/28)	22			
c) Compensation, Claims and Special Appeals	16	05		05		**)	**	05	443				16
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f)Special Tribunal Appeal													
37. TOTAL	81	13	144	13	06			19					75

[*One Writ Appeal. i.e., W. A. No. 03 of 2020 transferred to Guwahati High Court vide Order dt: 18.12.2020, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) No. 1 of 2020 (In Re: Letter dated: 08.06.2020 received from High Court of Sikkim)

[*Two Writ Appeals i. e., W. A. No. 1 of 2020 & W. A. No. 2 of 2020 transferred to Guwahati High Court vide Order dt: 08.04.2021, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C)

NO. 02 of 2020 & 03 OF 2020



		(In Re:	Letter dated: [**0	03.03.2020 2 (Two) Tax	received from Appeals inclu	High Court o	f Sikkim)					Also and a second
APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals						***						
a) By persons convicted	17	07		05	02		_	07			/	 17
b) By Government from Judgment of Acquittal	04		22			_			_			04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	04		**			-						 04
39.Criminal Revisions	08	01		01				01				
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions				J.								 08
41. Criminal L P	01	-	-							-		 01
42. Others												
a) Fresh Bail Applications pending Investigation of trial		11111										
b)Bail including Anticipatory Bail	01	10		11				11	-			
c) Review Petition (FAM CT)						<u> -</u>					-	
43. TOTAL	35	18		17	02	0.77		19				 34
GRAND TOTAL(20+26+37+43)	239	69		53	17	7 <u>11</u>		70			-	 238

Assistan Registrar High Court of Sikkim Gangtok

DEPUTY REGISTRAT (Judl.)
High Court of Sikkim
Gangtok



PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 30.06.2021 IN TERMS OF DATE OF INSTITUTION

					PE	NDING FO	OR					
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	тота
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)		- 2415-24-										10
1. suits								- 4				
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits			(
3.Insolvency Cases					-1751							
4. Liquidation Cases												
5. Chartered Accountant Act, 1949	7							-		-	-	
6. Special Jurisdiction Cases											-	
7. WRIT PETITIONS												
a)Service matter	15	06	06	05	01			124	7220			33
b) Land Reforms											5330	- 55
c) Labour Laws												
d) Others	35	13	11	15	05		03				01	83
8 a) Banking Regulation Act, 1949								-			- 01	- 00
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949											73483-93-4	
9. Company Petition & Application												
a) Petitions							7-15-1-7-18					
b) Application in Petitions	- Link	1		IRT	20						6 /	

Assistant Hegistrar High Court of Sikkim Qangtok

BERNY REGISTRAR (Judi.) High Court of Sikkim Gangtok

c) Applications in liquidation proceedings 10. Income tax Reference & Applications							-		-	-	
						W				1	
11. Sales Tax References and application 12. Other Direct and Indirect Tax References											
and Applications											
a) Gift Tax Wealth Tax and Estate Duty						-			 		
References and Applications						V					
b) Other tax Revision Cases											
c) Other Tax Reference and Applications							10 2				
13. Petitions Under Indian Arbitration Act	03	01	144	1 22	01			-	 		05
14. Matrimonial Cases and References											- 03
a)Matrimonial Suits/Cases		940	344		22	10 180			 		
b)Matrimonial References											850
c) Petitions Under Section 24 of the Hindu Marriage Act											
15. Land Acquisition Reference											
16. Election Petitions and Applications											
a) Election Petitions									-		
b)Applications in Election Cases											
17.Insurance Act, Reference & Applications											
18. Motions						17		1.			
a) Motion for sanction of prosecution											
b) Motion for setting aside fraudulent transfers											
c) Motion for annulment of adjudication orders											
d) Motion for setting aside Insolvency cases											
e) Notice of Motion for stay order											
19. Other Petitions and Applications					32-141-						
a) Probate Civil Petitions											
b) Petitions under the Guardians & Wards Act											
c) Contempt of Court (Civil) Petitions	01	240		122	221	- <u>22</u> 7			 		01
d) Cross Objections	01	===			02			-	 		03
e) Transfer Petition (Civil)		-									
f) Applications for leave to sue as indigent							- 5	-	 **		
person							1				
g) Execution application on the original side		RTOF									

Assistan Registrar High Court of Sikkim Gangtok DE WIN REGISTRAR Communication of Standard C

26. TOTAL Prepared by:	1/ample	, 01	11	72.0	922	0 <u>22</u>						04
a) Transfer Petition (Crl.) b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	01										02
25. Others												
24. Criminal Contempt, under the Contempt of Courts Act												
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
a) Relating to Investigation or Trial of Criminal cases	02				##S					-		02
22. Writ Petitions												
21. High Court Sessions												
ORIGINAL SIDE (CRIMINAL)											- 01	
20. TOTAL	55	20	17	20	09	11	03	22			01	12
ii) Appointment of Receivers in Original Proceeding												
i) Injunction in Original Proceedings												
k) Petitions Application for												
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
i) Applications under Court Fees Act, Regarding valuation of Estate									9			
h) Special Cases under order XXXVI of civil procedure code 1908												

Assistant Hegistrar High Cour of Sikkim Gangtok

High Court of Sikkim Gangtok

Writ Appeals										1	100000000000000000000000000000000000000	-
a) Service matters	02	227	4									-
b) Land reforms including land ceiling	-					 					-	02
c) Labour laws										,		-
d) Other	01		01					- 22		-		- 00
28. Letters patent Appeals									1 -	-	77	02
29. First Appeals												
a) From Original Side												
b) From Judgments	07	10	09	122	02				-	-):==	200
c) From Orders	02	22	01									28°
30. Second Appeals from Judgment	04	07	08	01	- 44	223			-			20
31. Miscellaneous First Appeals	ii									-		20
a) From Original Side												
b) From Judgment			1735 - 411								4 7 7 7 7 7	
c) From Orders								0.75	l			-
32. Miscellaneous Second Appeals												-
a) From Judgment											A.	
b) From Orders												
33.Revision Petitions	02	02	\$5 55 03		1000					-	-	04
34. Civil References												- 04
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a)City Civil Courts Appeals												
b) Review of Judgments		(1 11)			:44:							
c) Compensation, Claims and Special Appeals	11	04	01				**		22		1	16
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals								-				
f)Special Tribunal Appeal												
37. TOTAL	29	23	20	01	02			7247				75

Assistant Registrar High Court of Sikkim Gangtak

DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals			ā									
a) By persons convicted	10	02	03	02					**			17
b) By Government from Judgment of Acquittal	03	, , , ,	01		<u>##</u> 2		108	1 22 0	e 99 <u>000</u>			04
c) By complaint, U/S 378 (4) of Criminal Procedure Code		<u>290</u> 8	01		03			(**)		-		04
39.Criminal Revisions	02	03		01	***	01	01	<u>88.0</u>	22			08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												- 55
41. Criminal L P		01				-					(44	01
42. Others											X.,	
a) Fresh Bail Applications pending Investigation of trial											18	
b) Bail including Anticipatory Bail					- 10		177				_	
c) Review Petition (FAM CT)									_			
43. TOTAL	15	06	05	03	03	01	01	-		22		34
GRAND TOTAL (20+26+37+43)	102	50	42	24	14	01	04	8_	42		01	238

Assistant Registrar High Cour of Sikkim Sangtok

DEPUTE ECISTRAR (Judl.). High Court of Sikkim Gangtok

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2021

		ACT	UAL STRENGT	'H OF JUDGES	
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	_	03	81	81

1) 07 (Seven) days i.e., 07/01/2021, 19/01/2021, 25/01/2021, 27/01/2021, 30/01/2021, 05/02/2021, 10/02/2021- Vacation Court were held.

2) The Court was closed on 31/03/2021 on account of Municipal Election.
3) The Court was closed w.e.f 28/04/2021 to 07/05/2021 due to Covid-19 lockdown and in lieu of the High Court of Sikkim remaining closed from 03/05/2021 to 07/05/2021, the following dates i.e., 09/07/2021, 10/07/2021, 14/08/2021, 08/10/2021 & 13/11/2021 have been declared as Court sitting days.

4) Only urgent matters, if any, were listed w.e.f. 10/05/2021 to 21/06/2021.

EGISTRAR (Judl.) High Court of Sikkim

Gangtok